

bran refineries set up in the country to produce edible oil from rice bran;

(b) the total quantity of rice bran oil produced during the year 1988 to 1990; and

(c) whether the rice bran refineries are facing closure to lack of encouragement from the Government; and

(d) if so, the details thereof and the remedial steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED):

(a) The total installed capacity of refineries producing edible grade ricebran oil is round 5 lakh tonnes per annum.

(b) The total quantity of ricebran oil produced during the oil year (Nov.- to Oct.) 1988-89 to 1990-91 is as under:-

<i>Qty. in lakh tonnes</i>	
<i>Year</i>	<i>Production of ricebran oil</i>
1988-89	3.16
1989-90	3.49
1990-91	3.57

(c) No, Sir.

(d) Question does not arise.

[*Translation*]

Development of banks of Yamuna River

1272. SHRI RAM BADAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the scheme for developing banks of Yamuna river which was to be started in 1987-88, has since been put into cold storage;

(b) if so, the details thereof and the reasons therefor; and

(c) if not, the obstacles being faced in implementing the scheme and the time by which the work on the scheme is likely to commence?

THE MINISTER OF STATE OF THE MINISTRY IN URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Does not arise in view of the answer to 'a' above.

(c) The work is in progress in a part of the land identified for development of the bank of Yamuna river.

A study of the river's behaviour during different discharges has been undertaken. There are also stay-order by the court apart from the hindrances by the cultivators, in respect of the remaining area. The development work can be taken up only after the results of the study become available and other hindrances are removed.

[*English*]

Voluntary retirement by employees of Coal India Ltd.

1273. SHRI SIVAJI PATNAIK: Will the Minister of COAL be pleased to state:

(a) the total number of workers sought voluntary retirement under Section 943 of NCWA IV in each Coal Company during the last three years year-wise; and company-wise;

(b) the procedure adopted by the man-